## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 135/7/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017

Name of the Company:

Bank of Baroda.

V/s.

Vimal Oil & Foods Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. A. R. Sheth	Ach. 2 Solicit	Corpirate Delah	Amil
2. Aninesm Bismr	Adv.	Financial Califor	47
3. Ashishek Muchhayu	Asv.	Firemiel Cardity	1
4 Sahil Shah	Adln.	Firemial Cardin	1

## **ORDER**

Learned Advocate Mr. Sahil Shah with Learned Advocate Mr. Abhishek Makhija with Learned Advocate Mr. Avinesh Bisht present for Financial Creditor/Petitioner. Learned Advocate Mr. Arjun Sheth present for Respondent.

Further affidavit of Applicant along with certified copy of Board resolution dated 14.11.2017 filed.

List the matter 20.11.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 17th day of November, 2017.